

(b) whether any licence was granted to any firm for importing goods from Dollar areas during the same period in contravention of the Import Trade Control Rules, and *

(c) if so, the full particulars of the firms and the reasons because of which such licences were issued.

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir

(b) and (c) The records for the year 1949 have been destroyed. It is, therefore, difficult to collect the information. Efforts are, however, being made to collect the information and the same will be laid on the Table of the Sabha, if available

Import of Photographic Goods

2497. Shri M. Khuda Bukhsh: Will the Minister of Commerce and Industry be pleased to state

(a) whether it is a fact that some newcomers were granted licences for import of photographic goods falling under serial Nos 303 and 305 of part IV of the Import Trade Control Schedule during the period January to June, 1954 far in excess of Rs 25,000 which is the maximum permissible amount, and

(b) if so, the full particulars of the firms and the reasons because of which such licences were issued?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir

(b) The details of licences issued and full particulars of the firms are published in the Weekly Bulletin of Import Trade Control, a copy of which is available in the Parliament Library

As regards reasons for issue of these licences attention is invited to Public Notice No 47-ITC(PN)/54, dated the 11th May, 1954, a copy of which is laid on the Table. [See Appendix IV, annexure No. 58]

Import of Photographic Goods

2498 Shri M. Khuda Bukhsh: Will the Minister of Commerce and Industry be pleased to state.

(a) whether it is a fact that duplicate licences were granted for the import of goods falling under Serial Nos. 303 and 305 of Part IV of the Import Trade Schedule for the Licensing periods of January/June, 1954, January/June, 1957, October, 1957/March, 1958, April/September 1958, October, 1958/March, 1959 and April/September 1959 for the same item for the same currency area and for the same period,

(b) if so, the full particulars thereof, and

(c) the authority under which such duplicate import licences were allowed?

The Minister of Commerce (Shri Kanungo). (a) and (c) Presumably, by duplicate licences, the Honourable Member is referring to additional or supplementary licences granted for the import of photographic goods. Provision had been made to grant additional licences to Established Importers during the licensing period January-June, 1954 for reasonable amounts in suitable cases for the import of photographic goods falling under S Nos 303/IV and 305/IV of the Import Trade Control Schedule. This facility was also extended to persons or firms other than Established Importers and New Comers. A copy of the Public Notice No 47-ITC(PN)/54, dated the 11th May, 1954 has been placed on the Table of the Sabha today in reply to Unstarred Question No 2497. This scheme of additional or supplementary licences was withdrawn in January-June, 1957 licensing period. As a result of representations, however, during the October, 1957-March, 1958 period, a provision was again made in that period for the grant of supplementary licences to Established Importers equal to 75% of the aggregate face value of the quota licences for S. Nos. 303/IV and

305/IV, vide Public Notice No. 4-ITC (PN)/58, dated the 7th January, 1958. [See Appendix IV, annexure No. 59]. During the licensing period April-September, 1958, this provision was equal to 50% of the face value of the quota licences, vide Public Notice No. 32-ITC(PN)/58, dated the 6th May, 1958. [See Appendix IV, annexure No. 59]. The provision has been withdrawn since October, 1958—March, 1959 licensing period.

It may be mentioned here that duplicate licences are issued in *bona-fide* cases where the original licence is lost or misplaced, in terms of paras. 1-3 of Chapter IV of the Hand Book of Rules and Procedures.

(b) Detailed particulars of such licences issued are available in the Weekly Bulletins of Import and Export Trade Control published during the relevant periods, copies of which are available in the Parliament Library.

Import of Photographic Goods

2499. Shri M. Khuda Bakhsh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that more than one licence was issued for the import of photographic goods falling under Serial Nos. 303 and 305 of Part IV of the Import Trade Control Schedule to some firms for the same period, same currency area and same serial number for the period January to June, 1954;

(b) if so, the full particulars thereof; and

(c) the authority under which such import licences were issued?

The Minister of Commerce (Shri Kanungo): (a) to (e). Presumably the Honourable Member is referring to additional or supplementary licences issued for the import of photographic goods. These were granted in pursuance of the import policy announced in the Public Notice No. 47-ITC(PN)/54, dated the 11th May, 1954, a copy of which has been placed

on the Table of the Sabha in reply to Unstarred Question No. 2497 today. Detailed particulars of such licences issued are available in the Weekly Bulletins of Import and Export Trade Control published by the Chief Controller of Imports and Exports. Copies of the Bulletins are available in the Parliament Library.

Import of Photographic Goods

2500. Shri M. Khuda Bakhsh: Will the Minister of Commerce and Industry be pleased to state:

(a) the total amount of licences granted and imports made of photographic goods falling under serial Nos. 303 and 305 of Part IV of the Import Trade Control Schedule separately, half-yearly licensing period-wise and from different currency areas, from January—June 1945 to the last licensing period;

(b) the number of importing firms who made those imports for both items separately, licensing period-wise as above; and

(c) the amount of import licences granted against D.G.S. & D. and Railway Contracts to Actual Users and as RAW MATERIALS, for items falling under serial Nos. 303 and 305, half-yearly licensing period-wise as above from January/June 1945 to the last licensing period?

The Minister of Commerce (Shri Kanungo): (a) to (c). Statistics pertaining to import licensing prior to the year 1948 are not available. A statement showing currency-wise number and value of import licences granted for photographic goods falling under S. Nos. 303/IV and 305/IV of the Import Trade Control Schedule during the licensing periods January-June, 1948 to October, 58-March, 58 is laid on the Table. [See Appendix IV annexure No. 60]. It may be stated that the statistics relating to the number of import licences granted are available only from the year 1951 onwards. The information relating to the amount of import licences